

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Docket No.26/2013
(Now Petition No. 51/TT/2013)

Date: 13.3.2013

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of transmission tariff for assets under Sasan UMPP TS in Western Region for Tariff block 2009-14

Sir,

I am directed to refer to your above mentioned petition, and to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 13.4.2013:-

- (i) Whether any capital expenditure of "400 kV ICT-II bay at Bina S/S" is included in the Asset-IV and Asset-V i.e. "765/400 kV, 3*333 MVA ICT-II along with associated bays of 765 kV & 400 kV at Bina S/S" and "Upgradation of existing Bina-Gwalior Ckt 1 TL at 765 kV along with associated bays at Bina SS & Gwalior S/S" respectively;
- (ii) Supporting documents for Interest rate and repayment schedule for "Proposed Loan 12-13" @ 8.85%;
- (iii) Detailed computation of interest (to be capitalized and to be charged to P&L A/C) along with apportionment of IDC and IEDC to various Assets covered "under Sasan UMPP TS in Western Region" along with the soft copy;
- (iv) Clarification for the mismatch between Management certificate and the Petition (Management certificate mentions Asset I and Asset-III as "765 kV, 3*333 MVA ICT-II at Gwalior S/S alongwith associated bays of 765 kV & 400 kV under Regional System for Sasan UMPP" and "765 kV, 4*333 MVA ICT-I at Gwalior S/S along with associated bays of 765 kV and 400 kV under Regional System for Sasan UMPP" respectively which is not matching with the assets described in the Para 5 of the Petition)
- (v) Auditor certificate for Asset-I and Asset-III;

- (vi) If Assets covered in the current petition have not been commissioned on the proposed DOCO, furnish Management/Auditor's certificates for all the Assets (Asset-I to VI) as per Actual/Revised Anticipated DOCO, as the case may be, and Tariff Forms (Form-1, Form-5D, Form-6, Form-13 and Form-13B) along with supporting documents for interest rate and repayment schedule.

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)